

**Government of Jammu and Kashmir**  
**Home Department**  
Civil Secretariat, Srinagar/Jammu

Notification  
Srinagar, the 25 January, 2022

SO 09 .- Whereas, the Government, vide SRO-268 dated 12.08.2003, appointed the Principal District and Sessions Judge, Rajouri, as an Arbitrator for making the award in respect of the land measuring 48 Kanals 10 Marlas, situated at Village Rampur, District Rajouri; and,

Whereas, a representation for extension in time for completion of arbitration proceedings was received on 21.02.2018, which was forwarded to the Deputy Commissioner, Rajouri for a detailed report; and,

Whereas, pending report from the Deputy Commissioner, Rajouri, the owner of the aforementioned land filed a writ petition bearing No. 947/2018, before the Hon'ble High Court, Jammu, praying therein for the following reliefs:

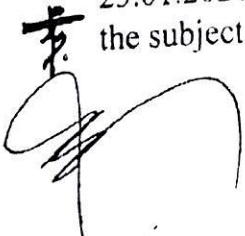
*"Writ of Mandamus, commanding the respondent Nos 2. And 3 to take decision qua the extension of time to the arbitrator appointed under Section 8 of Jammu and Kashmir Requisition and Acquisition of Immovable Property Act, 1968 to complete the arbitration proceeding in the case titled, Uma Rani and others Vs State and others"*

Whereas, the Hon'ble High Court, J&K, Jammu vide its order dated 02.07.2018 disposed of the writ petition with the following directions; and,

*"In view of the aforesaid submission made by the petitioner himself and in the facts of the case, the instant writ petition is disposed of with a direction to respondent No. 1 to dispose of the letter/ communication sent by the Pr. District Judge Rajouri for extension of time in deciding the matter. The same shall be done expeditiously, preferably with in a period of four weeks from today."*

Whereas, the petitioner filed a contempt petition No. 290 of 2018 in OWP 947/2018 titled Sanjay Sharma V/S Abdul Majeed Bhat before the Hon'ble Court, J&K, Jammu, for alleged non-compliance of the aforesaid order dated 02.07.2018 of the Hon'ble High Court; and,

Whereas, the Principal District & Sessions Judge, Rajouri, vide letter dated 23.01.2020 requested for grant of extension in time for making the award in respect of the subject land; and,



Whereas, the Government after considering all aspects relating to the matter, has decided to extend the time for completion of arbitration proceedings.

Now, therefore, in compliance of the directions dated 02.07.2018, passed by the Hon'ble High Court, Jammu, in OWP 947/2018 titled *Sanjay Sharma V/S Abdul Majeed Bhat*, the Government in exercise of the powers conferred under sub-rule(1) of rule 10 of the Jammu and Kashmir Requisitioning and Acquisition of Immovable Property Rules, 1969, hereby directs that the time for completion of the arbitration proceedings and for making the award in respect of the subject land shall and shall always be deemed to have been extended by a further period of four months from the date of issuance of this notification.

By order of the Government of Jammu and Kashmir.

  
(Rashid Raina) KAS

Under Secretary to the Government

Dated:- 05.01.2022

No: HOME-GB/356/2021-09-HOME CC No. 35978

Copy to the:-

1. Principal Secretary to the Hon'ble Governor, J&K UT.
2. Commissioner/Secretary to the Government, Revenue Department.
3. Secretary to the Govt., Deptt. of Law, Justice and Parliamentary Affairs(w.7.s.c).
4. Divisional Commissioner, Jammu.
5. Director, Archaeology, Archives and Museums, J&K.
6. Deputy Commissioner, Rajouri. He is requested to ensure that the Government is duly represented and also to monitor for expeditious proceedings and in no case that adjournment shall be for more than a week.
7. Director, Litigation, Jammu, with the request to arrange a suitable counsel to appear before the Ld. Arbitrator, on behalf of Home Department.
8. Private Secretary to the Chief Secretary J&K.
9. Private Secretary to Principal Secretary to the Government, Home Department.
10. I/c, Website, Home Department.
11. Government Order/Stock file.... (w.2.s.c).

Copy also to the:

1. Additional Secretary (JKL) Ministry of Home Affairs, Government of India, New Delhi.
2. Principal Director, Defence Estates, Northern Command, Satwari, J&K Jammu.
3. Defence Estates Officer, Rajouri-Poonch Circle.